

12.02 hrs.

Title: The Secretary-General reported that Rajya Sabha at its sitting held on 3rd Dec., 2001, agreed without any amendment to the Companies (Amendment) Bill, 2001 and to the National Commission for Safai Karmacharis (Amendment) Bill, 2001, passed by the Lok Sabha on 29th Nov. and 23rd Nov. respectively; that Rajya Sabha had enclosed one copy each of the Tea Districts Emigrant Labour (Repeal) Repealing Bill, 2001 and the St. John Ambulance Association (India) Transfer of Funds (Repeal) Bill, 2001, passed by the Rajya Sabha at its sitting held on the 3rd Dec., 2001; and also laid on the Table of the House the Indian Succession (Amendment) Bill, 2001, the Tea Districts Emigrant Labour (Repeal) Repealing Bill, 2001 and The St. John Ambulance Association (India) Transfer of Funds (Repeal) Bill, 2001.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- i. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 3rd December, 2001, agreed without any amendment to the Companies (Amendment) Bill, 2001, which was passed by the Lok Sabha at its sitting held on the 29th November, 2001."
 - ii. "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indian Succession (Amendment) Bill, 2001 which has been passed by the Rajya Sabha at its sitting held on the 3rd December, 2001."
 - iii. "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Tea Districts Emigrant Labour (Repeal) Repealing Bill, 2001 which has been passed by the Rajya Sabha at its sitting held on the 3rd December, 2001."
 - iv. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 3rd December, 2001, agreed without any amendment to the National Commission for Safai Karmacharis (Amendment) Bill, 2001, which was passed by the Lok Sabha at its sitting held on the 23rd November, 2001."
 - v. "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the St. John Ambulance Association (India) Transfer of Funds (Repeal) Bill, 2001 which has been passed by the Rajya Sabha at its sitting held on the 3rd December, 2001."
2. Sir, I lay on the Table three Bills as passed by Rajya Sabha on the 3rd December, 2001 :
- (i) The Indian Succession (Amendment) Bill, 2001;
 - (ii) The Tea Districts Emigrant Labour (Repeal) Repealing Bill, 2001; and
 - (iii) The St. John Ambulance Association (India) Transfer of Funds (Repeal) Bill, 2001.
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